

F.No. 609/23/2018-DBK  
Government of India  
Ministry of Finance, Department of Revenue  
Central Board of Indirect Taxes & Customs  
Drawback Division

New Delhi, the 11th April, 2018

**ORDER**

**Subject: Constitution of Drawback Committee for the year 2018**

Government hereby constitutes the Drawback Committee for the year 2018, which shall comprise the following:

1. Shri G.K. Pillai, Secretary (retd.), Government of India, (Chairman),
2. Shri Y.G. Parande, Special Secretary-cum-Member CBEC (retd.), (Member), and
3. Shri Gautam Ray, Chief Commissioner of Custom and Central Excise (retd.), (Member).

Joint Secretary (Drawback) shall be the Secretary to the Committee, which shall be serviced by the Drawback Division in the Department of Revenue, Ministry of Finance.

2. The Terms of Reference of the Committee shall be as follows:-

- (a) To interact with the administrative Ministries, Export Promotion Councils, Commodity Boards, Trade Bodies and other stakeholders so as to elicit their views on the All Industry Rates (AIRs) under Duty Drawback Scheme;
- (b) To work out the modalities for calculation of Duty Drawback and recommend in their report the AIRs/caps of Duty Drawback for the existing items on the basis of changes in the duty/tax structure made in the Budget and other relevant factors, as deemed fit, as also for new items as may be suggested by the stakeholders;
- (c) To work out AIRs/caps and suggest other relevant parameters for combination of AIR Duty Drawback with Advance Authorization Scheme of DGFT (in which fabric is allowed import duty free for manufacture and export of garments);
- (d) To give supplementary report/recommendations on issues or representations, if any, arising from the revised schedule of rates.

3. For discharging the above Terms of Reference, the Committee will:-

- (a) Decide the modalities of holding deliberations and meetings with the stakeholders;
- (b) Conduct field visits and study specific production processes as it may consider necessary; and
- (c) Provide documentation and calculation or worksheets, supporting the suggested AIRs as part of its report.

4. The Committee will submit its main report to the Government by 30<sup>th</sup> September, 2018. A supplementary report if required may also be submitted by 31<sup>st</sup> December 2018 keeping in view post-notification issues.

5. The Committee/Members shall be entitled to TA/DA as applicable to Group 'A' officers of equivalent status for its meetings with stakeholders or field visits outside Delhi which Committee decides to undertake. They shall be entitled to a sitting fee of Rs. 3000/- (Rupees Three Thousand only)

per Member per sitting. For sittings in Delhi, the Members shall also be entitled for admissible local conveyance. All expenses incidental to the functioning of the Committee, including office expenses, shall be met from the Budget of the Department of Revenue-Grant No. 33.

JS & FA (Finance) has concurred vide Dy. No. 373966 dated 06.04.2018.

  
(Dinesh Kumar Gupta)  
Director (Drawback)  
Tel: 23360581

To:-

1. Shri G.K. Pillai, Chairman, Drawback Committee.
2. Shri Y.G. Parande, Member, Drawback Committee.
3. Shri Gautam Ray, Member, Drawback Committee.
4. Joint Secretary (Drawback), Department of Revenue, Ministry of Finance.

Copy to:-

1. PS/OSD to Finance Minister.
2. PS/OSD to Minister of State (Finance).
3. PPS to Secretary (Finance).
4. Chairperson, CBIC.
5. Member (Cus.)/Member (Admn.), CBIC.
6. JS&FA, Department of Revenue, Ministry of Finance.
7. CCA, CBIC, Department of Revenue, Ministry of Finance.
8. JS (Revenue), Department of Revenue, Ministry of Finance.
9. DDO/PAO, Department of Revenue, Ministry of Finance.
10. Guard File.